

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 142/TT/2014

Subject : Determination of transmission tariff for 2014-19 tariff period for Extension of bays at 765/400 kV Indore S/S including Switchable Line Reactor (3*80 MVAR, 765 kV) at Indore (initially charged as Bus Reactor under Interim Contingency Scheme till readiness of 765 kV S/C Indore-Vadodara T/L)-{DOCO-01.04.2014} & 765 kV Indore-Vadodara T/L (for direct inter-connection with 400 kV D/C Vadodara-Asoj T/L)-{DOCO-05.05.2014} by-passing Vadodara Pooling S/S under Interim contingency scheme under IPP projects in MP & Chhattisgarhin Western Region.

Date of Hearing : 14.3.2016

Coram: Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Madhya Pradesh Power Management Company Limited and 7 others

Parties present: Shri Piyush Awasthi, PGCIL
Mohd. Mohsin, PGCIL
Shri Pankaj Sharma, PGCIL
Shri A. M. Pavgi, PGCIL
Shri P.V. Nath, PGCIL
Smt. Archana Kumari, PGCIL
Shri Amit Yadav, PGCIL
Shri S.S. Raju, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Jashbir Singh, PGCIL
Shri Aryaman Saxena, PGCIL
Shri M.M. Mondal, PGCIL

Record of Proceedings

The representative of the petitioner submitted that:-

- a) The instant petition has been filed for determination of transmission tariff for 2014-19 tariff period for above mentioned assets under "Interim contingency scheme under IPP projects in MP & Chhattisgarh" in Western Region.



- b) The petitioner has claimed total additional capitalization of ₹4856.00 lakh and ₹1829.91 lakh for Asset-I and Asset-II respectively, for 2014-19 tariff period.
2. The petitioner has requested for additional ROE of 0.5%. In this regard the Commission directed the petitioner to submit the status of all the assets under the scope of the project and Regional Power Committee approval under Clause 24(2)(iii) of the 2014 Tariff Regulations certifying that commissioning of the particular element will benefit the system operation in the regional/national grid.
 3. The Commission directed the petitioner to submit the above information from affidavit with copy to respondents by 18.3.2016, failing which the matter would be decided on the basis of the information already available on record.
 4. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-
V. Sreenivas
Dy. Chief (Law)

